

From,

Hira Singh Bonal, H.J.S.
Registrar General,
High Court of Uttarakhand,
Nainital.

To,

- All the District Judges, Subordinate to High Court of Uttarakhand.
2. Principal Judge/Judges, Family Courts, Subordinate to High Court of Uttarakhand.
 3. Principal Secretary, Legislative and Parliamentary Affairs, Govt. of Uttarakhand, Dehradun.
 4. Secretary, Law-cum-L.R, Govt. of Uttarakhand, Dehradun.
 5. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road, Dehradun.
 6. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, near Rinku Medicos, Dehradun.
 7. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.
 8. State Judiciary, Uttarakhand.
 9. Secretary, Lokayukt, 3/3 Industrial Area, Patel Nagar, Dehradun.
 10. Registrar, State Consumer Redressal Commission, Uttarakhand, H. No. 176, Azabpur Kala near Spring Hill School, Mothrowala Road, Dehradun- 248415.
 11. Member- Secretary, Uttarakhand State Legal Services Authority, Nainital.
 12. Presiding Officer, Labour Courts, Dehradun, Hardwar & Kashipur, District Udham Singh Nagar.
 13. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
 14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, District Nainital.
 15. Registrar, Public Service Tribunal, District Dehradun.
 16. Chairman, Cooperative Tribunal, Dehradun.
 17. Registrar-cum-Secretary, State Police Complaint Authority, Dehradun.
 18. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.

C. L. No. 10 /UHC/Admin.A/2019

Dated: December 17, 2019.

Subject: Correspondence/communication with the High Court.

Sir,

In continuation of earlier Circular Letter No. 07/UHC-2002, Admin. Section, Dated April 24, 2002, on the subject 'Communication by Judicial Officers', I am directed to say that, directions issued in the said Circular Letter are not being complied with by most of the districts and the Hon'ble Court has taken a serious note of this, as non-compliance of the said directions, results into wastage of precious time of Registry and the Court.

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2- Therefore, I am again directed to impress upon you that while submitting any type of correspondence to the Hon'ble Court on administrative side, it should be a practice that, the same be first examined at your level and after satisfying at your own level, same be sent to the Hon'ble Court, mentioning the applicable Rules/provisions, as the case may be, and along with your comments/opinion. Like-wise, with regard to medical reimbursement claims, it should be ascertained that claim is as per Rules and has been made within time and the same be sent to the Hon'ble Court along with your comments.

3- You are, therefore, requested to comply with the aforementioned directions of the Hon'ble Court strictly.

Yours Faithfully,

Sd/-
(Hira Singh Bonal)
Registrar General

C. L. No. 8110/UHC/Admin.A/2019

Dated: December 17, 2019.

Copy forwarded for information to:-

- 1.** PPS to Hon'ble the Chief Justice.
- 2.** PS/PA to Hon'ble Judge (s) with the request to place it before His Lordship for kind perusal.
- 3.** All the Registrars, High Court of Uttarakhand.
- 4.** NIC, High Court of Uttarakhand, Nainital.
- 5.** Guard File.

Registrar General